

hon. Textiles Minister a question, in this session of the Parliament as to whether they are going to sell that land. He said that this would not be allowed. But even then they are going to sell the land of that mill. Action should be taken against the corrupt officials of N.T.C and inquiry should be done by the C.B.I, as in the case of R.C.F officials. I had raised the matter of the theft in the railways. That is being examined by the C.B.I and the Railway Minister has accepted that there was a theft of railway property worth Rs. two crore. The corrupt practices of General Managing Director, Technical Director (sales,) Purchase Director and Finance Director and the other officials should be probed. They purchase low quality raw material and spare parts of machinery. The machinery goes out of order frequently. Tenders are filled in the name of bogus party and only one party is awarded the tender. They fill the tenders in different names. The contractors and officials are in league with each other. These officials who are in collusion with contractors sell the produced goods at a lower rate. The cloth which is purchased by the army, the police and in hospitals is done through the service agents, whereas there is no need for that. Small machines are sold as scrap and all these machines work well in Bhiwandi and Ahmedabad, outside Bombay. I would request you to hold an inquiry into the loss being suffered by the N.T.C which is to the tune of Rs. 25 lakh every month. Thorough enquiry should be conducted. The Textiles Minister should give an assurance that the Government will not sell this mill and will not let the N.T.C mill to close down. I am grateful to you, for giving me time to speak.

[English]

SHRI HANNAN MOLLAH (Uluberia): Mr. Speaker, Sir, I would like to say that Finance Minister and the Government everyday declare that the sick industrial units would be sent to the BIFR for their rehabilitation as BIFR is the *panacea* for the recovery of the sick units. A large number of cases of such sick units were sent to the BIFR, but you

would be surprised to know that some seats of the BIFR members are lying vacant for long. Two of the existing members are going to retire soon and no measure has been initiated to fill up those posts. As a result, the BIFR cannot hear hundreds of cases due to shortage of Board member personnel. When the BIFR is itself sick, how can it take care of the sick units? If cases remained without hearing for months together, how will those sick units be rehabilitated?

Secondly, Sir it is a body without much powers. Who cares for its decisions? Many of its recommendations are not obeyed by the financial institutions. One such example from my constituency is the case of Kanoria Jute Mills. It remained closed for several years and 4,500 workers are out of jobs. The rehabilitation case was referred to the BIFR and after a series of sessions, an acceptable package was finalised and the BIFR recommended for re-opening of the Kanoria Jute mills. All the concerned parties including the workers, a new management, banks and financial institutions were present and accepted the terms. But, the workers were forced to suffer by accepting a lower wage for a few years. The BIFR went out of its way to accept that package.

It instructed the Industrial Finance Corporation of India (IFCI) and the Industrial Reconstruction Board of India (IRBI) to supply funds within one month. The jute mills are re-opened and the workers are trying their best to work hard to make the unit viable. They are taking less wage for the last 14 or 15 months. But the funds are not forthcoming. The workers are in serious situation. If the funds has not been supplied by IRBI, the unit will be closed again. IFCI and IRBI should release funds immediately. It is a serious situation.

The Finance Ministry and the Textile Ministry should take care of it so that the funds are provided on time and the factory is not closed down. I request the Government

to take the initiative.

[Translation]

SHRI CHANDUBHAI DESHMIKH (Bharuch): Mr. Speaker, Sir, the attitude of the Gujarat Government towards Adivasis who are born in jungles, pass the whole life in jungles and die in jungles is not proper. The forest department of the Gujarat Government has been committing atrocities on them. A number of Advasi have so far been killed due to these atrocities. Sir a ban has been imposed on the cutting of jungles even then trees worth Rs. 36 crores have been out down leagally and the Government is unable to arrest anybody till day. Our triballs who go and cut bamboos in forest for their livelihood, are killed. This shows how the Government is adopting an apathetic attitude. When out triabls are killed, they are granted one or two thousand, rupees as compensation and if any person meets a sudden death or if he dies after drinking spurious liquorthen the Gujarat Government grants him Rs. 20000 to Rs. 25000 as compensation and this amount is delivered at the victims honsex but nobody bothers for out Adivasis. Mr. Speaker Sir, such incidents are increasing every day in Gujarat. There is a drought in Gujarat today. There is acute searcity of driking water. Our tribals go even to the dense forests in search of a drop of water and sometimes they drink polluted water full of foul smell. In these circumstances, I appeal to the Government of India that out triabls should be given adequate should be given adequate compensation and the problem of drinking water should immediately to sloved.

SHRI HARADHAN ROY (Asansol): Mr. Speaker, Sir, my constituency has a number of Coal Mines, and the level of ground water in that area goes down considerably thus creating an acute problem of drinking water.

The Government of West Bengal have arranged for digging wells in some of the villages and tubewells have also been installed for the purpose of providing drinking water. But even then the water dries up in the wells, and people do not get drinking water. That is why, the West Bengal Government has started the Raniganj Coal Field water supply scheme, but Coal India is creating a lot of problems in implementing this scheme. The water tank can not be made on the ground and there is a provision for laying under ground pipeline, but Coal India says that tanks and pipe lines cannot be made in this area, because this is a subsidence area and for this reason, this provision cannot be implemented here, and they also say that this is artificial coal and even for that reason it cannot be implemented here. Then how can it be made? That is why the proposed expenditure on this project has increased from 5 crore rupees to 20 crore and now it is Rs. 100 crore. This amount should be given to the West Bengal Government by the Centre. I would like to add further in this regard that the Centre should take the steps in this connection and those three steps should be as emergency step, long term step and short term step — so that the West Bengal Government may be able too supply adequate water in this area.

SHRI SUNIL DUTT (Bombay North West): Today is the last day of this session and I congratulate you heartily, that you conducted the session in a proper manner and now only a few hours are left, and I have every hope that you will manage these rest hours also in the same way. I would like to inform the house that the staff of Air Traffic Control Deptt. have been adopting a policy of non cooperation for the last 11 days and as a result of it a number of passengers are facing a lot of difficulties due to delayed movement of flights. These days are holiday session is going on and parents are taking their children for outings.